

District, Murshidabad, West Bengal. But people can see only telecast from Delhi, nothing can be seen from Calcutta Centre, though Calcutta is only 200 km. away. It is requested that Information and Broadcasting Ministry should ensure that Berhampur T. V. is equipped in such a way that people can see telecast from both Calcutta and Delhi. For this purpose the necessary microwave line should be immediately set up.

(ii) Demand for conversion of railway line between Guntakal and Secunderabad into broadgauge line

SHRIMATI BASAVARAJESWARI (Bellary): Karnataka Express is the only super-fast train which runs between Bangalore and New Delhi, twice a week. Between Bangalore and Secunderabad, the route is exceptionally long and circuitous. It runs *via* Wadi, which is a very old route, and consumes much time. It was constructed during early British period. If the conversion work on the broad gauge line between Guntakal and Secunderabad is completed, the distance would be reduced by about 200 kms. The railway line between Bangalore and Guntakal has already been converted into broad gauge. Hence it is very essential to immediately convert the line between Guntakal and Secunderabad into broadgauge line. This will not only serve as boon to the people of Karnataka and Andhra Pradesh, but also to the people residing in Delhi who would like to travel towards Andhra and Karnataka States.

I, therefore, urge upon the Hon. Minister of Railways to look into this matter seriously, and to issue orders for immediately converting the metre gauge between Guntakal and Secunderabad.

[*Translation*]

(iii) Need for education on overeating and enactment of legislation for preventing overeating by individuals

SHRI MOOL CHAND DAGA (Pali): There are crores of people who do overeating and when they fall ill, it requires drugs worth millions of rupees. They regularly take such drugs to digest their overeating. This is not natural way of digesting the food and

those who digest their food by such unnatural methods cause harm to their health. On the other hand, there are a number of people in the country who do not get two square meals. They do not get required calories of nutritious food as a result of which they become handicapped, blind and die immaturely. I would request the Health Department that they should make publicity in this regard by using different media in the same way as they mete out punishment to the drug addicts and make publicity through different media against drug addiction. Such restaurants, hotels and *khomchas* as prepare unhygienic estables for the sake of taste only should be banned and if they are found preparing such food items, their license should be cancelled. The people, who cannot control their diet and do overeating, not only need a code of conduct but should also be punished under some law.

MR. SPEAKER: And bulky persons should be taxed.

SHRI BALKAVI BAIRAGI (Mandsaur): This year Shri Daga should be given Padam Shri for 377.

MR. SPEAKER: Dagaji, what should be the norms in this regard, corpulence or the height?

(iv) Need to start work on refractories project at Pithoragarh in U.P.

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, a project was sanctioned by the Ministry of Steel and Mines for setting up a unit for mining and manufacturing Magnesite Prick at Devlathal in Pithoragarh district of Uttar Pradesh, where large deposits of Magnesite have been found. The erstwhile Minister of Steel and Mines, Shri Narayan Datt Tiwari had laid the foundation stone of this project in 1982.

The State Government had promptly acquired the land and also made available electricity for this purpose in 1983. But there has been no progress in the implementation of this project so far.

The farmers are suffering due to the land acquisition. The promise of a hospital and

I.T.I. by the management of this project has also not been fulfilled so far.

Four and half years after laying the foundation stone, the Ministry of Steel is talking of the re-appraisal of the whole project.

I request the Hon. Minister of Steel and Mines to get the whole case looked into so that the construction work on this project is started immediately.

[English]

(v) **Need to set up a steel plant at Vijayanagar in Karnataka**

SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : The Government of India had a plan for the setting up of Steel Plants at Visakhapatnam and Salem and Vijay Nagar. The work on Vijay Nagar Steel Project was inaugurated by the late Prime Minister Shrimati Indira Gandhi on 14-10-1971. The Government of Karnataka has already earmarked land for the location of the steel plant. In spite of this while Visakhapatnam Steel Project had made quick progress and over Rs. 1200 crores have already been spent on it and Rs. 130 crores have already been spent even at Salem on the Stainless Steel Rolling Mill, even an investment decision is yet to be taken on the Vijayanagar Steel Project. It is regrettable that Visakhapatnam and Salem, neither of which is iron ore or coal based has received favourable treatment whereas Vijayanagar, which has 1200million tonnes of high grade iron ore, is left out in the cold.

The delay in the establishment of the Steel Plant at Vijayanagar will cause great discontentment among the local people. If the Steel Plant is set up at Vijayanagar it will go a long way in solving the unemployment problem in the State.

As such, I urge upon the Government of India to set up a Steel Plant at Vijayanagar without any further delay.

[Translation]

(vi) **Need for removal of misgivings being created amongst SC & ST regarding their reservation in Government services**

SHRI GANGA RAM (Firozabad) : Mr. Speaker, Sir, under rule 377, I want to raise the following important issue in the House.

Some organizations based on casteism and some separatist elements are marking a propaganda and are creating a confusion among the scheduled castes and scheduled tribes of the country for their self interests and for making political capital that the Government of India are going to make some amendments in the Constitution, such as doing away with direct recruitment and reservation in promotions as provided under Article 355, removal of reservation clause for political representation provided under Article 330 and 332 through Article 334, and exclusion of some castes/tribes from the purview of Articles 341 and 342 by making some changes in the list of the castes/tribes included thereunder. This state of confusion is causing restlessness and resentment among the said section. By taking undue advantage of this situation, the undesirable elements are desparately trying to isolate this section from the nation's mainstream and are bent upon inciting a vast section of the society for caste struggle and class struggle. They are also trying to instigate class conflict even among the Government employees and officials from this section, as a result of which they are being exploited in various forms.

Therefore, in the interest of nations integrity and security, the Central Government should immediately declare a clear cut policy so that the confusion prevailing among the said section could be removed as early as possible, social security is also not disturbed and the sinister designs of secessionist and separatist elements could be frustrated.

[English]

(vii) **Need for survey in Etah district of U. P. to explore possibility of setting up cooking gas agencies**

SHRI MOHD. MAHFOOZ ALI KHAN (Etah) : With the large scale deforestation in the district of Etah in Uttar Pradesh the